

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:648  
ANSWERED ON:28.07.2010  
STUDENTS DROP OUT CASES  
Rajendran Shri C.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether several instances of mid-course drop outs by the students of the Indian Institutes of Technology (IITs) have come to the notice of the Government;
- (b) if so, the details of such cases reported during each of the last three years alongwith the reasons therefor, IIT-wise;
- (c) whether the Government proposes to take fresh initiatives to check such drop outs; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b): While cases of dropouts are reported from some of the Indian Institutes of Technology (IITs), those are not always on account of poor performance. Many students leave IITs mid-way to join other Institutes of their choice or which offer them their preferred subjects. IIT students are provided with sufficient opportunity to improve their performance. However, those who are found to be academically deficient and are unable to improve, irrespective of their being in general or any of the reserved categories, are not eligible to continue their academic programmes. While, no student of IITs at Bombay, Madras, Kharagpur and Roorkee has been made ineligible to continue their studies, registration of a few students of IITs at Delhi, Kanpur and Guwahati, whose performance were not upto the mark, have been terminated. However, opportunities to appeal / re- appeal for reinstatement / continuation of the academic programmes are available to such students, which are examined by the Senate uniformly on merits.

(c) & (d): IITs have been adopting various steps to address the needs of poorly performing students which inter-alia include the following:

- (i) Students earning less than the stipulated number of credits (General / OBC: 26; SC / ST: 22) in the first year, have the option to restart the programme.
- (ii) Students performing below the minimum acceptable level, are placed on probation with warning and intimations sent to their parents / guardians. Such students are monitored, including mandatory attendance in classes, special tutorials and mentoring, comprising structured guidance under specially selected Ph.D. / M.Tech. students under the supervision of course co-ordinator.
- (iii) A faculty member in each department is identified who would function as an advisor for students under probation. The faculty member closely monitors the academic performance of these students.
- (iv) Students under probation are to meet regularly their course advisors once in every two weeks and report their difficulties. The meetings would take place as per mutually agreed schedules decided at the beginning of the semester.
- (v) Counseling requirements of students under probation, which may be identified by their advisors or course co-ordinators or wardens, are taken care of by Associate Dean of Students, who monitors the progress with the Counseling Cell and takes necessary steps.